ITEM NO.31 COURT NO.12 SECTION II-D

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)................ Diary No. 37200/2025

[Arising out of impugned final judgment and order dated 11-02-2025 in SBCRMP No. 5813/2024 passed by the High Court of Judicature for Rajasthan at Jodhpur]

VINOD KUMAR PETITIONER(S)

VERSUS

STATE OF RAJASTHAN & ANR.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No. 166675/2025 - CONDONATION OF DELAY IN FILING; IA No. 166669/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 166672/2025 - EXEMPTION FROM FILING O.T.)

Date: 01-08-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE PANKAJ MITHAL HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Pushpinder Singh, AOR

Mr. Harsh Wadhwani, Adv.

Ms. Anurag Rana, Adv.

Ms. Madhuravalli, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1. The delay of 61 days in filing the present petition is condoned in the facts and circumstances of the case. Accordingly, I.A. No. 166675/2025 is allowed.
- Having heard learned counsel for the petitioner, we are not satisfied that it is a fit case to exercise our discretion under Article 136

of the Constitution of India.

- The present petition is, accordingly, dismissed.
- 4. The petitioner is at liberty to raise all the contentions while framing of the charge or during the trial.
- 5. Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)